

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 40 of 2011 &**  
**IA No. 63 of 2011**

**Dated :27<sup>th</sup> July, 2011**

**Present:** Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

**In the matter of:**

**Damodar Valley Corporation**

**..... Appellant(s)**

**Versus**

**CERC & Ors.**

**....Respondent(s)**

Counsel for Appellant(s):

Mr. M.G. Ramachandran,  
Mr. Anand K. Ganesan, Mr. Sukumar Agarwal  
Mr. Swetaketu Mishra

Counsel for Respondent(s):

Mr. Swapnil Verma for  
Mr. Nikhil Nayyar for R.1  
Mr. Manoj Dubey for R.4

**ORDER**

On behalf of Respondent No.4 reply has been filed.

Mr. Swapnil Verma, the learned counsel, undertakes to file Vakalatnama on behalf of Respondent No.1-Commission and seeks some time to file the Written Submissions.

The other respondents on whom the notice has been served have not been chosen to appear.

Post the matter on **02.09.2011**. In the meantime, the learned counsel for the Respondent is directed to file the Written Submissions on or before 25.08.2011 after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**  
Ts/KS

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

